

SECTION-XV

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

SUO-MOTO CONTEMPT (C) NOS. 6-7 OF 2015

IN

CIVIL APPEAL NOS. 3209-3210 OF 2015

THE SECRETARY MUNICIPAL EMPLOYEE UNION & ORS.

...PETITIONERS

VERSUS

UMRALA GRAM PANCHAYAT

...ALLEGED CONTEMNOR/RESPONDENT

OFFICE REPORT

The Office Report for directions dated 03.12.2015 in the appeal above-mentioned was listed before the Hon'ble Court on 07.12.2015, when the Court was pleased to pass the following Order:

"Learned counsel appearing for the appellant submits that he has no instructions in the matter.

As could be seen from the operative portion of the judgment and order dated 27.03.2015 and Letter dated 15.10.2015 sent by the respondent-Union, we issue suo motu contempt notice to the Sarpanch, Umrالا Gram Panchayat as to why action should not be taken for non-implementation of the said judgment and order dated 27.03.2015."

Accordingly, Suo-Moto Contempt Notice was issued to the Sarpanch, Umrالا Gram Panchayat on 11.12.2015 through Speed Post. As per the track Report, Notice has been delivered to the Alleged Contemnor/Respondent on 16.12.2015 but no one has entered appearance so far.

Service is complete.

The Suo-Moto Contempt Petitions in the appeals above-mentioned are listed before the Hon'ble Court with this Office report.

Dated this the 15th day of January, 2016.

ASSISTANT REGISTRAR

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